

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 102**

**IA No. 1137/2024**

**CP (IB) No. 36/Chd/Hry/2023  
(Main Case on 29/5/2024)**

**IN THE MATTER OF:-**

Mercury Fabrics Pvt. Ltd

...Petitioner

Versus

Orient Craft Ltd.

...Respondent

**Under Section: 9, IBC 2016 and R 11 NCLT**

**Order delivered on 07.05.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner and  
applicant in IA  
No.1137/24**

: Mr. Lokesh Bhola, Advocate

**For the respondent  
/corporate debtor**

: Mr. Raghav Kakkar, Advocate

**ORDER**

**IA No. 1137/2024 and CP (IB) No. 36/Chd/Hry/2023**

IA No.1137/2024 has been filed under Rule 11 of the NCLT Rules, 2016 on behalf of the operational creditor seeking withdrawal of the present petitioner bearing *CP (IB) No. 36/Chd/Hry/2023*. It is stated by Id. counsel for the petitioner that the main petition is listed on 29.05.2024. However, the same is taken today and the parties stated that they have amicably resolved and settled the matter and on instructions, Id. counsel for the petitioner may be permitted to withdraw the present petition bearing *CP (IB) No. 36/Chd/Hry/2023*.

Keeping in view the statements made by the Id. counsel for the petitioner, IA No.1137/2024 is **allowed** and **disposed of** accordingly and *CP (IB) No.*

36/Chd/Hry/2023 stands **dismissed as withdrawn**. File be consigned to the record room.

Court Master is directed to note the same and de-list the present petition from the cause list of 29.05.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**